

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 427 of 2020**

**IN THE MATTER OF:**

**S. Sudeep**

**...Appellant**

**Versus**

**Dhanlakshmi Bank Ltd. & Anr.**

**...Respondents**

**Present: -**

**For Appellant: None**

**For Respondent: Mr. Ashwini Kumar Singh and Mr. P.V.Dinesh, Advocates  
for R-1.**

**Mr. Raju P.K. (RP).**

**ORDER**  
**(Virtual Mode)**

**13.04.2021** Today when the case was called out Learned Counsel for the Respondent No. 1 along with Resolution Professional is present but nobody is present on behalf of the Appellant.

2. On 06.04.2021 Learned Counsel for the Appellant was directed to file Affidavit showing service of notice on Respondent No. 2 and further directed to remove the defects in I.A. filed by the Appellant on 20.03.2021.

3. Office Note dated 12.04.2021 reveals that I.A. which was filed by the Appellant on 20.03.2021 is still defective and defects have not been removed by the Appellant.

4. Leaned Counsel for Respondent No. 1 submits that Learned Counsel for the Appellant using the dilatory tactics for delaying the matter.

5. Office is directed to list the defective I.A. which was filed by the Appellant on 20.03.2021 'For Admission (After Notice) on **3<sup>rd</sup> May, 2021**. It is made clear

that the Appellant will not appear on next date, appropriate orders may be passed by this Appellate Tribunal.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

R. N./ nn./